

RATIFIED

Minutes of M.No.05/11 held on 04/05/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 05/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 04.05.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	486	23061562 Ext.345	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:19/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00052/AM11/	RLA File :09/24/040/00423/AM10/	Lic.No/Date:0910040811 03.02.2010	Defer Date: 22.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010:- 1. Specific quantity of each export product and their weight separately with details of Auxiliaries& their weight. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. The firm may be asked to give information as per Serial no4, 5,6,9 & 11 of SDL Export product wise. 5. Type of pipes proposed for import i.e. ERW or Seamless. 6. Details of GT components(item no 165) 7. Specific items under item no 300 of import. 8. Some of the components are not multiples of 2.			

2	Case No.:38/5/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00071/AM11/	RLA File :34/24/040/00194/AM10/	Lic.No/Date:3410026435 19.02.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that firm's application was received from RA and the same has been referred to DC(MSME for examination and submission of comments. The representative of DC(MSME) informed the Committee that the case is yet to be examined by them. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.			

3	Case No.:20/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00053/AM11/	RLA File :09/24/040/00506/AM10/	Lic.No/Date:0910041252 09.03.2010	Defer Date: 22.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010:- 1. Specific quantity of each export product and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. The firm may be asked to give information as per Serial no4, 5,6, 9 & 11 of SDL Export product wise. 5. Type of pipes proposed for import i.e. ERW or Seamless. 6. Gross weight & net weight of tube sheet proposed for import.(item no 44 of import) 7. Weight & length of item no 52 to 54 of import. 8. The firm has submitted Appendix 11A for 11 items. The firm may submit the information for all items export product wise.			

4	Case No.:22/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00055/AM11/	RLA File :09/24/040/00510/AM10/	Lic.No/Date:0910041253 09.03.2010	Defer Date: 22.06.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010:- 1. Specific quantity of each export product and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Specific use of each component proposed for import in the manufacture of export product 4. The firm may be asked to give information as per Serial no4, 5, 9 & 11 of SDL Export product wise. 5. Type of pipes proposed for import i.e. ERW or Seamless. 6. Gross weight & net weight of tube sheet proposed for import.(item no 58 of import) 7. Weight & length of item no 63 to 65 of import. 8. Sl no 6 of SDL export product wise. The firm has submitted information but it is not export product wise.			

5	Case No.:33/5/80-ALC2/2010	Party Name:E.S.LIGHTING TECHNOLOGIES PVT LTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case approved
	HQ File :01/80/050/00066/AM11/	RLA File :05/23/040/00205/AM10/	Lic.No/Date:0510260440 15.03.2010	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 6 may be allowed on net-to-net basis. 2. Rest of the import items may be allowed as per GN-4 for the engineering products.			

The Regional Authority may take necessary action accordingly.

6	Case No.:23/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00056/AM11/	RLA File :06/24/040/00047/AM10/	Lic.No/Date:0610017458 18.03.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that firm's application has already been forwarded to DC(MSME) for examination. However, the Committee handed over the firm's application to the DHI for examination and submission of comments as the case pertains to them. The case may be relisted on 22.06.2010.			

7

Case No.:18/5/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case approved
HQ File :01/80/050/00051/AM11/	RLA File :03/94/040/01079/AM10/	Lic.No/Date:0310565901 22.03.2010	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description, quantity and net weight of export products may be specified as under:

Description	Quantity (in Nos.)	Net export weight (MT)
Air Compressors		
Model: 15T	30	7.26
Model: 15T2	120	28.56
Model: 231	25	1.375
Model: 2340	800	39.6
Model: 2475	1300	85.8
Model: 2545	200	20.6
Model: 2545R	350	35.35
Model: 7100	225	39.825
Model: 3000	75	19.2
Model: SS3	2000	50.0
Model: SS5	800	36.8
Model: SS10	50	3.45
Model: TS5	500	24
Total:	6475	391.82

2. Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 62 may be allowed on net to net basis with accountability clause.

3. Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

4. Quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product

The Regional Authority may take necessary action accordingly.

Case No.:21/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2010	Status:Case deferred
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8			04.05.2010	
	HQ File :01/80/050/00054/AM11/	RLA File :09/24/040/00536/AM10/	Lic.No/Date:0910041410 23.03.2010	Defer Date: 22.06.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010:- 1. Input Weight of each casting/ forging and corresponding finished weight. 2. Specific use of each component proposed for import in the manufacture of export product 3. The firm may be asked to give information as per Serial no4, 5,6, 9 & 11 of SDL Export product wise.			

9	Case No.:35/5/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00068/AM11/	RLA File :05/23/040/00216/AM10/	Lic.No/Date:0510261020 23.03.2010	Defer Date: 22.06.2010
	Decision :The Committee noted that firm's application was received from RA and the same has been referred to DHI for examination and submission of comments. The representative of DHI informed the Committee that the case is yet to be examined by them. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.			

10	Case No.:32/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00065/AM11/	RLA File :05/23/040/00225/AM10/	Lic.No/Date:0510261296 26.03.2010	Defer Date: 22.06.2010
	Decision :The Committee noted that firm's application has already been forwarded to DHI for examination. However, the Committee handed over the firm's application to the DIPP for examination and submission of comments as the case pertains to them. The case may be relisted on 22.06.2010.			

11	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that firm's application has already been forwarded to DIPP for examination and their representative present in the meeting advised the Committee to call for information relating to Sl.No. 3,5 & 11 of SDF from the firm to examine the case. However, the representative of DHI also desired for the firm's application as the case relates to them. The Committee handed over the firm's application to the representative of DHI for examination and decided to hold the DL till receipt of DHI comments. The case may be relisted on 22.06.2010.			

12	Case No.:34/5/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Defer Date: 22.06.2010

Decision : The Committee noted that firm's application was received from RA. The Committee, accordingly, decided to refer the copy of firm's application to M/o Mines for examination and submission of comments. The case may be relisted on 22.06.2010.

13	Case No.:1/5/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case approved
	HQ File :01/80/050/00034/AM11/	RLA File :05/24/040/00006/AM11/	Lic.No/Date:0510262360 13.04.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per the norms of advance authorization No.0510206559 dated 20.07.2007 ratified in Norms Committee Meeting No. 10/10 dated 09.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under based on norms of advance authorization No.0510206559 dated 20.07.2007:- 1. Net weight of export product may be specified as 356.625 Kgs. 2. Keeping in view, the End cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be allowed as 3000 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:2/5/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case approved
	HQ File :01/80/050/00035/AM11/	RLA File :05/24/040/00005/AM11/	Lic.No/Date:0510262361 13.04.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per the norms of advance authorization No.0510206559 dated 20.07.2007 ratified in Norms Committee Meeting No. 10/10 dated 09.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under based on norms of advance authorization No.0510206559 dated 20.07.2007:- 1. Net weight of export product may be specified as 237.825 Kgs. 2. Keeping in view, the End cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be allowed as 2000 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:3/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00036/AM11/	RLA File :05/24/040/00500/AM10/	Lic.No/Date:0510262366 13.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a			

copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.

16	Case No.:7/5/80-ALC2/2010	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00040/AM11/	RLA File :07/24/040/00454/AM10/	Lic.No/Date:0710070920 13.04.2010	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

17	Case No.:8/5/80-ALC2/2010	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00041/AM11/	RLA File :07/24/040/00499/AM10/	Lic.No/Date:0710070921 13.04.2010	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

18	Case No.:4/5/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00037/AM11/	RLA File :03/94/040/01142/AM10/	Lic.No/Date:0310569483 15.04.2010	Defer Date: 22.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.06.2010.				

19	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	Defer Date: 22.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.				

	Case No.:5/5/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:5/80- ALC2/2010	Status:Case deferred
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20			04.05.2010	
	HQ File :01/80/050/00038/AM11/	RLA File :34/24/040/00096/AM10/	Lic.No/Date:3410026835 16.04.2010	Defer Date: 22.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 22.06.2010.				

21	Case No.:9/5/80-ALC2/2010	Party Name:MAG ENGINEERING PVT LTD	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00042/AM11/	RLA File :07/21/040/00006/AM11/	Lic.No/Date:0710070974 16.04.2010	Defer Date: 22.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.06.2010.				

22	Case No.:24/5/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case approved
	HQ File :01/80/050/00057/AM11/	RLA File :07/24/040/00432/AM10/	Lic.No/Date:0710070973 16.04.2010	
Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per the norms of advance authorization No.0710063186 dated 20.02.2009 ratified in Norms Committee Meeting No. 4/80 dated 28.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under based on norms of advance authorization No.0710063186 dated 20.02.2009:-				
Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 309 Kgs and 103 Kgs respectively inclusive of a wastage of 3% after taking 2/3 rd recovery				
The Regional Authority may take necessary action accordingly.				

23	Case No.:10/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00043/AM11/	RLA File :09/24/040/00552/AM10/	Lic.No/Date:0910041731 20.04.2010	Defer Date: 22.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.				

	Case No.:11/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00044/AM11/	RLA File :05/24/040/00014/AM11/		

24			Lic.No/Date:0510262671 20.04.2010	Defer Date: 22.06.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.06.2010.				

25	Case No.:12/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00045/AM11/	RLA File :06/24/040/00005/AM11/	Lic.No/Date:0610017742 20.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 22.06.2010.			

26	Case No.:13/5/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00046/AM11/	RLA File :03/94/040/00069/AM11/	Lic.No/Date:0310570348 20.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 22.06.2010.			

27	Case No.:14/5/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00047/AM11/	RLA File :03/94/040/00070/AM11/	Lic.No/Date:0310570351 20.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 22.06.2010.			

28	Case No.:15/5/80-ALC2/2010	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:5/80- ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00048/AM11/	RLA File :07/24/040/00012/AM11/	Lic.No/Date:0710071058 20.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI & DIPP for examination and submission of comments. The case may be relisted on 22.06.2010.			

	Case No.:16/5/80-ALC2/2010			
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29		Party Name:TERUMO PENPOL LIMITED	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00049/AM11/	RLA File :53/24/040/00001/AM11/	Lic.No/Date:5310010393 21.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. However their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.06.2010.			

30	Case No.:17/5/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00050/AM11/	RLA File :03/95/040/00045/AM11/	Lic.No/Date:0310570582 21.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 22.06.2010.			

31	Case No.:26/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.			

32	Case No.:27/5/80-ALC2/2010	Party Name:NACH ENGINEERING PVT.LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00060/AM11/	RLA File :31/21/040/00015/AM11/	Lic.No/Date:3110042992 23.04.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:28/5/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00061/AM11/	RLA File :03/95/040/00050/AM11/	Lic.No/Date:0310570936 23.04.2010	

Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

34	Case No.:29/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00062/AM11/	RLA File :05/24/040/00019/AM11/	Lic.No/Date:0510262876 23.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.06.2010.			

35	Case No.:30/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00063/AM11/	RLA File :05/24/040/00028/AM11/	Lic.No/Date:0510262877 23.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.			

36	Case No.:25/5/80-ALC2/2010	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.			

37	Case No.:31/5/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00064/AM11/	RLA File :03/95/040/00783/AM10/	Lic.No/Date:0310571305 26.04.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

38	Case No.:37/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00070/AM11/	RLA File :53/24/040/00003/AM11/	Lic.No/Date:5310010400 27.04.2010	Defer Date: 22.06.2010
	Decision :The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. However their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.06.2010.			

39	Case No.:39/5/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00072/AM11/	RLA File :34/24/040/00013/AM11/	Lic.No/Date:3410026899 27.04.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

40	Case No.:40/5/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00073/AM11/	RLA File :34/24/040/00014/AM11/	Lic.No/Date:3410026900 27.04.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

41	Case No.:41/5/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:5/80-ALC2/2010 04.05.2010	Status:Case deferred
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	Defer Date: 22.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.06.2010.			

Case No.A - 01	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/01184/AM10/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.03/95/039/00001/AM09	0310475712
Date: 04.05.2010		Ratification of norms	dt.20.06.2008

The case regarding ratification of norms in respect of above advance authorization for annual requirement was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

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Case No.A/R-19	M/s. Graphite India Ltd., Nashik	HQ F.No.01/80/50/1343/AM06/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.03/94/040/01160/AM06	0310364066
Date: 04.05.2010		Ratification of norms	dt.20.01.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of DIPP informed the Committee that previous papers of the case are readily not available with them. The Committee therefore handed over the case file to the representative of DIPP for examination and submission of comments. The case may be relisted on 22.06.2010.

Case No.A/R-20	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/1779/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.11/24/040/00076/AM09	1110019584
Date: 04.05.2010		Ratification of norms	dt.10.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The DHI vide their U.O. No. 3(80)/08-TSW(B)/205 dt. 04/05/2010 informed that firm has not given the reply in consolidated and comprehensive manner. The Committee therefore decided to ask the firm to furnish the required information/clarification desired by the technical authority complete in all respect otherwise their case would be rejected. The case may be relisted on 22.06.2010.

Case No.A/R-21	M/s. Minda Stoneridge Instruments LTD.,	HQ F.No.01/80/50/00065/AM10/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.31/24/040/00320/AM09	3110038290
Date: 04.05.2010		Ratification of norms	dt.30.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-22	M/s. Minda Silca Engg. Ltd.,	HQ F.No.01/80/50/00995/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.05/24/040/00941/AM09	0510217932
Date: 04.05.2010		Ratification of norms	dt.14.03.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The DHI has furnished comments vide their U.O. No. 3(130)/09/TSW(B)/161 dt. 31.03.2010 recommending norms for "universal Keys Blanks (Export item No. 1) and informing that firm has not furnished complete information to calculate the "Slim Keys

& Plastic head keys” (export item no. 2 to 10). The Committee, therefore, decided to direct the firm to furnish information desired by DHI otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 22.06.2010.

Case No.A/R-23	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00341/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.03/94/040/01309/AM08	0310465801
Date: 04.05.2010		Ratification of norms	dt.19.03.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-24	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00484/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.03/94/040/00281/AM09	0310474390
Date: 04.05.2010		Ratification of norms	dt.12.06.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.05/24/040/00147/AM08	0510204041
Date: 04.05.2010		Ratification of norms	dt.24.05.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. NC noted that DC(MSME) furnished their recommendation vide their U.O. No. 30(304)/2007-ME dt. 08.02.2010. However, the Committee after deliberating upon the case decided to advise DC(MSME) to re-examine the case and calculate wastage based on out put weight instead of import weight furnished by the firm. The case may be re-listed on 22.06.2010.

Case No.A/R-26	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/01257/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.03/94/040/00757/AM09	0310492847
Date: 04.05.2010		Ratification of norms	dt.04.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-27	M/s. Surhenning Pvt. Ltd.,	HQ F.No.01/80/50/01226/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.07/24/040/00420/AM09	

Date: 04.05.2010	Ratification of norms	0710060659 dt.23.10.2008
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The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda.

The Committee noted that technical comments of DHI are based on drawings supplied by the firm. As per that comments net weight of raw material is 0.051 kg and length is 0.5 meters. Therefore $0.5 \times 900 \times 1.02 = 459$ mtrs. Therefore there is no error in the earlier NC decision.

The Regional Authority may take necessary action accordingly.

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 04.05.2010		Ratification of norms	dt.18.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-29	M/s. Metso Paper India Pvt. LTd.,	HQ F.No.01/80/50/01625/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.05/24/040/00635/AM09	0510233403
Date: 04.05.2010		Ratification of norms	dt.29.12.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-30	M/s. Metso Paper India Pvt. LTd.,	HQ F.No.01/80/50/01308/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.05/24/040/00535/AM09	0510231137
Date: 04.05.2010		Ratification of norms	dt.19.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-31	M/s. Lubi Submersibles Ltd.,	HQ F.No.01/80/50/00874/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.07/24/040/00079/AM09	0810074011
Date: 04.05.2010		Ratification of norms	dt.18.08.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 22.06.2010.:-

1. Information in respect of Sl.No.4,5,11 & 11(a) of the Standard Deficiency Format export product wise.

Case No.A/R-32	M/s. Bharat Heavy Electricals LTd.,	HQ F.No.01/80/50/00517/AM08/DES-I	Lic. Nos. & Date
Meeting No. 05/11	Tiruchirapalli	RLA F.No.04/24/040/00170/AM08	0410091601
Date: 04.05.2010		Ratification of norms	dt.16.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-33	M/s. Bharat Heavy Electricals LTd.,	HQ F.No.01/80/50/01081/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11	Chennai	RLA F.No.04/24/040/00113/AM09	0410098647
Date: 04.05.2010		Ratification of norms	dt.17.09.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-34	M/s. Bharat Heavy Electricals LTd.,	HQ F.No.01/80/50/00391/AM09/DES-I	Lic. Nos. & Date
Meeting No. 05/11	Tiruchirapalli	RLA F.No.04/24/040/00408/AM09	0410094947
Date: 04.05.2010		Ratification of norms	dt.01.04.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.A/R-35	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/50/00073/AM10/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.05/24/040/00001/AM10	0510240645
Date: 04.05.2010		Ratification of norms	dt.30.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The Committee noted that no proper justification is given by the firm in support of their request for higher quantity for import item Nos. 1,8,10,14 & 15. The Committee therefore decided to maintain the earlier NC decision.

The Regional Authority may take necessary action accordingly.

Case No.A/R-36	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00414/AM08/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.03/95/040/00090/AM06	

Date: 04.05.2010	Ratification of norms	031032066 dt.08.06.2007
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The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 18.05.2010.

Case No.A/R-37	M/s. Krishna Electricals Industries Ltd., Bhopal	HQ F.No.01/80/50/00269/AM05/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.11/24/042/00001/AM05	1110008526
Date: 04.05.2010		Revision of norms	dt.08.06.2004

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda.

The representative of DIPP informed the Committee that previous papers of the case are readily not available with them. The Committee therefore handed over the case file to the representative of DIPP for examination and submission of comments. The case may be relisted on 18.05.2010.

Case No.A/R-38	M/s. IDMC Limited, Udyognagar, Gujarat	HQ F.No.01/80/50/00357/AM07/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.34/24/040/00076/AM07	3410016398
Date: 04.05.2010		Ratification of norms	dt.04.07.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of DHI informed the Committee that previous papers of the case are readily not available with them. The Committee therefore handed over the case file to the representative of DHI for examination and submission of comments. The case may be relisted on 22.06.2010.

Case No.A/R-39	M/s. Mudhra Fine Blanc Pvt. LTd.,	HQ F.No.01/80/50/00042/AM10/DES-I	Lic. Nos. & Date
Meeting No. 05/11		RLA F.No.04/24/040/00313/AM09	0410104216
Date: 04.05.2010		Ratification of norms	dt.24.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 18.05.2010.

Case No.C-03	M/s. Bhukhanvala Diamond Systems Pvt. LTd., Navsari	HQ F.No.01/80/162/00012/AM10/DES.I
Meeting No. 05/11		Fixation of Standard Input Output Norms (SION) in respect of 100% for the export of "Diamond impregnated Segments of various sizes"
Date: 04.05.2010		

The case regarding fixation of Standard Input Output Norms (SION) in respect of 100% for the export of "Diamond impregnated Segments of various sizes" was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda.

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

Case No.C-04	M/s. Kusalava	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 05/11	International LTD.,	
Date: 04.05.2010		Fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners”

The case regarding fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners” was considered by the Norms Committee (NC-I) in its Meeting No. 05/11 held on 04.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm’s applications and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.06.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(Rajinder Pal Singh, Dy. DGFT)
Convener

(A. Komu)
Chairman